

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "B": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI G.S. PANNU, HON'BLE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

ITA No. 2724/Del/2019  
Asstt. Year : 2015-16

|  |     |                                |
|--|-----|--------------------------------|
| Delhivery Pvt. Ltd.<br>A-29, Back Part Mohan<br>Corporative Industrial<br>Estate,<br>New Delhi – 110 044<br>PAN AAPCS9575E | Vs. | DCIT, Circle-7(1)<br>New Delhi |
| (Appellant)  |     | (Respondent)                   |

|                          |                           |
|--------------------------|---------------------------|
| Assessee by:             | Shri Sumit Seth, CA       |
| Department by :          | Shri Harpal Singh, Sr. DR |
| Date of Hearing          | 25.10.2021                |
| Date of<br>pronouncement | 25.10.2021                |

**ORDER**

**PER AMIT SHUKLA, JM**

This appeal filed by the assessee is directed against the order dated 05.02.2019 passed by the Ld. CIT (A)-3, New Delhi relating to assessment year 2015-16.

2. The Ld. Counsel for the assessee, vide application dated 22.12.2020 has requested for withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020 and certificate to this effect in Form No. 3 has already been obtained.

3. Learned Sr. DR has no objection for withdrawal of the appeal.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal and the appeal is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

**Order pronounced in the open court at time of hearing  
itself i.e. on 25<sup>th</sup> October , 2021.**

**sd/-**

**sd/-**

**(G.S. PANNU)  
PRESIDENT**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

Dated: /10/2021

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1. Applicant
2. Respondent
3. CIT

4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi